

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.3400
TO BE ANSWERED ON 16.03.2021**

EWS RESERVATION

3400. SHRI THOMAS CHAZHIKADAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is aware that in the State of Kerala, most of the applicants are not able to avail the benefits of Economically Weaker Section (EWS) Reservation as the criteria fixed for house plot and agricultural lands are not suitable to Kerala;
- (b) whether there is no segregation of house plots and agricultural lands in Kerala and if so, the details thereof;
- (c) whether there is a necessity to amend the criteria of assets as prescribed by the Government since the residential houses are constituted in the agricultural land itself in Kerala and if so, the details thereof;
- (d) whether the Government has received any memorandum/petition to amend the criteria and if so the details thereof;
- (e) whether the Government would consider to amend the criteria to suit Kerala as the applicant is eligible even if he possesses agricultural land less than five acres; and
- (f) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)**

- (a) to (d): Yes Sir. A request has been received from the State Government of Kerala for amending the prescribed criteria for EWS reservation in view of the prevailing conditions in that State.
- (e) & (f): There is no proposal to amend the EWS eligibility conditions and specify a separate criteria for the State of Kerala .
